

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 35/82-ALC4/2009 MEETING DATE : 24.11.2009

The Meeting No.35/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 24.11.2009 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
2. Shri Rajinder Pal Singh, Dy. DGFT
3. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.32/82 dated 03.11.2009 were ratified by the Committee.

Case No.B-343	M/S Alembic Ltd.
Norms Committee Meeting No.35/10	F.No. 01/87/050/00568/AM07 F.No.01/87/050/00569/AM07
Meeting Date:24.11.2009	RA F.No.34/24/040/00154/AM07 RA F.No.34/24/040/00155/AM07
Adv.Lic.No.3410016993 dated 25.09.2006 Adv.Lic.No.3410016999 dated 25.09.2006	
Committee considered case as per agenda and observed that there are two written comments dated 18.04.2007 and 20.08.2007 of Department of Pharmaceutical for two different export products. It appears that there is some mix up during making the minutes of NC meeting. It was, therefore, decided to trace out both the written comments of Department of Pharmaceuticals and to examine the case on file. Accordingly, case was deferred for 22.12.2009.	

Case No.B-344	M/S Biostadt India Ltd.
Norms Committee Meeting No.35/10	F.No. 01/83/050/00189/AM06
Meeting Date:24.11.2009	
Adv.Lic.No.0310331549 dated 26.05.2005	
Committee considered case as per agenda and perused the decision of NC meeting No.42/08 dated 23.01.2008 wherein it has been mentioned that it was decided with the approval of DGFT that the case may be placed before the Norms Committee. NC desired to confirm whether the case was shown to DGFT. Accordingly, it was decided to examine the case on file and defer the case for 22.12.2009.	

Case No.B-345	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.35/10	F.No. 01/82/050/00114/AM0o
Meeting Date:24.11.2009	RA F.No.03/94/040/01081/AM08
Adv.Lic.No.0310459813 dated 01.02.2008	

Committee considered case as per agenda. Shri Bipin Shah, Managing Director and Shri G.C. Sharda, CEO of the company appeared before the Committee and explained the case. They informed that the item of import is Azithromycin Amine Crude while the export product is Azithromycin Amine Purified. Committee observed that in the application, description of export product has been given as "Azithromycin Amine Purified" while in the shipping bills, the description of export product has been given as Azithromycin Amine. The representative of the firm further informed that they have got brand rate fixed on 28.07.2009 and 22.09.2009. They also informed that the Zonal Jt. DGFT, Mumbai has included the name of the firm in the DEL and they are facing problem for getting new advance authorization and hence their export are badly effected. They also informed that they are Export House Certificate holder and have fulfilled the export obligation against the instant advance licence.

After detailed deliberations, Committee decided that a letter may be issued to Zonal Jt. DGFT, Mumbai advising them not to take any action against the firm in respect of instant advance licence till the decision is taken by NC. It was also decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 05.01.2010.

Case No.B-346	M/S Policy Division
Norms Committee Meeting No.35/10	F.No. 01/82/162/00775/AM10
Meeting Date:24.11.2009	
Committee considered case as per agenda and in compliance to DGFT order, it was decided to form sub groups in which Shri R.P. Singh, DDG, Shri Shyam Lal, FTDO and concerned technical authority will be included. Every sub-group shall meet once in a week and will find out the SIONs which can be merged . As regards chemical export product, the products are common. Shri Shaish Kumar, IA, DIPPI, Shri Jasbir Singh, IA, C&PC and Shri A.K. Agarwal, Jt. IA, C&PC were not present in the meeting. It was, therefore, decided to inform them to attend the meeting.	

Case No.A-164	M/S Sandoz Pvt. Ltd.
Norms Committee Meeting No.35/10	F.No. 01/82/162/00859/AM09
Meeting Date:24.11.2009	RA F.NO.03/95/040/00518/AM09
Adv.Lic.No.0310485890 dated 10.09.2008	
Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.	

Case No.A-165	M/S Adcock Ingram Ltd			
Norms Committee Meeting No.35/10	F.No. 01/82/162/01219/AM09			
Meeting Date:24.11.2009	RA F.NO.07/24/040/00619/AM09			
Adv.Lic.No.0710063396 dated 03.03.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty	Sl No.	Import items	Qty. allowed

Export product	Exp. Qty.	Sl.No.	Import Items	Qty. allowed
Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	1.632 mg
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Quiolin Yellow Lake	4.56 mg
		3.	Colour Quilolin Yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Green Appble Deep F 1569	2.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.A-166	M/S Cipla Ltd
Norms Committee Meeting No.35/10	F.No. 01/82/162/00107/AM10
Meeting Date:24.11.2009	RA F.NO.03/94/040/00994/AM09
Adv.Lic.No.0310505514 dated 04.02.2009	
Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.	

Case No.A-167	M/S Fleming Labs. Ltd.
Norms Committee Meeting No.35/10	F.No. 01/82/162/01125/AM09
Meeting Date:24.11.2009	RA F.NO.09/24/040/00030/AM09
Adv.Lic.No.0910033923 dated 15.05.2008	
Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.	

Case No.A-168	M/S Cipla Ltd.
Norms Committee Meeting No.35/10	F.No. 01/82/162/00110/AM10
Meeting Date:24.11.2009	RA F.NO.03/94/040/01006/AM09
Adv.Lic.No.0310505855 dated 05.02.2009	
Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.	

Case No.A-169	M/S Srini Pharmaceuticals Ltd.
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Norms Committee Meeting No.35/10	F.No. 01/82/162/01222/AM09
Meeting Date:24.11.2009	RA F.NO.03/95/040/00442/AM09
Adv.Lic.No.0910037267 dated 03.03.2009	
Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.	

Case No.A-170	M/S Unimark Remedies Ltd.
Norms Committee Meeting No.35/10	F.No. 01/82/162/00859/AM09
Meeting Date:24.11.2009	RA F.NO.03/95/040/00095/AM09
Adv.Lic.No.0310494004 dated 12.11.2008	
Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.	

1

Case No.:723/24/87-ALC1/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Approved	
HQ File :01/87/050/01066/AM05/	RLA File :04/24/040/00038/AM05/	Lic.No/Date:0410057482 26.05.2004		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/06 meeting held on 27.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenyl Methyl Amino Propanol (PMAP)	1 Kg.	1.	5% Palladium on Carbon	0.06 kg
		2.	Paraformaldehyde	0.578 kg
		3.	Acetone	2.90 kg
		4.	Hexane	5.42 kg
		5.	DP2052 Tote bags	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:17/19/83-ALC1/2006	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/83/050/00438/AM07/	RLA File :04/24/040/00138/AM07/	Lic.No/Date:0410082941 19.07.2006	Defer Date:22.12.2009
	Decision :Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that the advance licence is old one and they are searching out the written comments furnished during the relevant period. It was, therefore, decided to defer the case for 22.12.2009.			

	Case No.:165/39/83-ALC1/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Approved
	HQ File :01/83/050/01744/AM08/	RLA File :03/94/040/00872/AM08/	Lic.No/Date:0310454009 14.12.2007	
	Decision : The Committee considered the case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their HQ			

Decision : The Committee considered the case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.O. No.35011/207/2006-PI-III dated 07.04.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

3

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel bisulphate	1 kg.	1.	Couple amine Hcl	1.05 kg
		2.	Methanol	4.25 kg
		3.	Methylene dichloride	1.03 kg
		4.	Acetone	1.68 kg
		5.	Formic acid	0.185 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:10/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/01059/AM09/	RLA File :03/95/040/00374/AM09/	Lic.No/Date:0310487704 24.09.2008	Defer Date:05.01.2010
	Decision :Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

5	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:22.12.2009
	Decision :Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

6	Case No.:6/22/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00463/AM10/	RLA File :22/24/040/00076/AM09/	Lic.No/Date:2210008911 11.05.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

7	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:05.01.2010
	Decision :Committee considered case as per agenda and decided to call for complete description of export product from firm. Accordingly, case was deferred for 05.01.2010.			

8	Case No.:19/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00760/AM10/	RLA File :03/95/040/00374/AM09/	Lic.No/Date:0310487704 24.09.2008	Defer Date:05.01.2010

8	HQ File :01/82/050/00/09/AM10/	RLA File :09/24/040/00153/AM10/	Lic.No/Date:0910038696 24.07.2009	Defer Date:22.12.2009
Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.				

9	Case No.:21/35/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00711/AM10/	RLA File :09/24/040/00127/AM10/	Lic.No/Date:0910038698 24.07.2009	Defer Date:22.12.2009
Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.				

10	Case No.:22/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00712/AM10/	RLA File :09/24/040/00130/AM10/	Lic.No/Date:0910038699 24.07.2009	Defer Date:22.12.2009
Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.				

11	Case No.:16/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00706/AM10/	RLA File :09/24/040/00158/AM10/	Lic.No/Date:0910038722 29.07.2009	Defer Date:22.12.2009
Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.				

12	Case No.:24/35/82-ALC4/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Approved										
	HQ File :01/82/050/00714/AM10/	RLA File :03/94/040/00379/AM10/	Lic.No/Date:0310531791 31.07.2009											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2009-Ch.II dated 23.11.2009, decided to ratify norms under Para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Para Methoxy Benzoic Acid</td><td>1 kg.</td><td>1.</td><td>P-Hydroxy Benzoic Acid (PHBA)</td><td>1.01 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Para Methoxy Benzoic Acid	1 kg.	1.	P-Hydroxy Benzoic Acid (PHBA)	1.01 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Para Methoxy Benzoic Acid	1 kg.	1.	P-Hydroxy Benzoic Acid (PHBA)	1.01 kg										
RA concerned may take further necessary action as per above decision of NC.														

13	Case No.:13/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00703/AM10/	RLA File :09/24/040/00162/AM10/	Lic.No/Date:0910038777 03.08.2009	Defer Date:22.12.2009
Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.				

14	Case No.:14/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00704/AM10/	RLA File :09/24/040/00173/AM10/	Lic.No/Date:0910038796 04.08.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

15	Case No.:17/35/82-ALC4 / 2009	Party Name: MSN LABORATORIES LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00707/AM10/	RLA File :09/24/040/00123/AM10/	Lic.No/Date:0910038850 07.08.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

16	Case No.:18/35/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00708/AM10/	RLA File :09/24/040/00124/AM10/	Lic.No/Date:0910038853 07.08.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:23/35/82-ALC4/2009		Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.		Meet No/Date:35/82-ALC4/2009 24.11.2009		Status:Case Approved																					
	HQ File :01/82/050/00713/AM10/		RLA File :08/24/040/00122/AM10/		Lic.No/Date:0810082309 13.08.2009																							
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2008-Ch.II dated 30.06.2009, decided to reatify norms under Para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																											
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="5">4,4 Diamino Sulphanilide</td><td rowspan="5">1 kg.</td><td>1.</td><td>Aniline Oil</td><td>0.458 kg</td></tr><tr><td>2.</td><td>Acetic Acid</td><td>0.317 kg</td></tr><tr><td>3.</td><td>Para nitro Aniline</td><td>0.728 kg</td></tr><tr><td>4.</td><td>Caustic Soda Flakes</td><td>0.545 kg</td></tr><tr><td>5.</td><td>Soda Ash</td><td>0.350 kg</td></tr></table>							Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	4,4 Diamino Sulphanilide	1 kg.	1.	Aniline Oil	0.458 kg	2.	Acetic Acid	0.317 kg	3.	Para nitro Aniline	0.728 kg	4.	Caustic Soda Flakes	0.545 kg	5.	Soda Ash
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RA concerned may take further necessary action as per above decision of NC.																												

18	Case No.:15/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00705/AM10/	RLA File :09/24/040/00191/AM10/	Lic.No/Date:0910039017 18.08.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

	Case No.:20/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
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19	HQ File :01/82/050/00710/AM10/	RLA File :09/24/040/00194/AM10/	Lic.No/Date:0910039023 18.08.2009	Defer Date:20.12.2009
Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.				

20	Case No.:12/35/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00702/AM10/	RLA File :09/24/040/00204/AM10/	Lic.No/Date:0910039063 24.08.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

21	Case No.:26/35/82-ALC4/2009	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00716/AM10/	RLA File :03/94/040/00366/AM10/	Lic.No/Date:0310535746 28.08.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of C&PC.			

22	Case No.:25/35/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00715/AM10/	RLA File :03/94/040/00433/AM10/	Lic.No/Date:0310535974 01.09.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

23

Case No.:7/35/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Approved	
HQ File :01/82/050/00697/AM10/	RLA File :03/94/040/00479/AM10/	Lic.No/Date:0310536220 03.09.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 37/82 meeting held on 09.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Fluticasone Propionate Nasal Spray/Flomist Aqueous Nasal Spray/Flomist Nasal Spray (per pack 50 mcg/120 MD)	1 No.	1.	Fluticasone Propionate	0.005 gm
		2.	15 ml PP Transparent Vial	As per packing policy
		3.	100 mclNasal Pump	As per packing policy
		4.	Nasal Acuator/Adeptor Wider Wing	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:27/35/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:35/82-ALC4/2009	Status:Case Deferred
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24			24.11.2009	
	HQ File :01/82/050/00717/AM10/	RLA File :03/94/040/00477/AM10/	Lic.No/Date:0310537552 14.09.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of C&PC.			

25	Case No.:28/35/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Approved
	HQ File :01/82/050/00718/AM10/	RLA File :05/23/040/00015/AM10/	Lic.No/Date:0510249405 16.09.2009	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm with nil wastage. RA concerned may take further necessary action as per above decision of NC.			

26	Case No.:29/35/82-ALC4/2009	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00719/AM10/	RLA File :07/24/040/00223/AM10/	Lic.No/Date:0710067058 17.09.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

27	Case No.:8/35/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00698/AM10/	RLA File :03/94/040/00510/AM10/	Lic.No/Date:0310538824 22.09.2009	Defer Date:22.12.2009
	Decision : Committee decided to defer case for 22.12.2009 for comments of Department of Pharmaceuticals.			

28	Case No.:1/35/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00691/AM10/	RLA File :03/95/040/00495/AM10/	Lic.No/Date:0310544646 09.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

29	Case No.:33/35/82-ALC4/2009	Party Name:MADAUS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00723/AM10/	RLA File :17/24/040/00031/AM10/	Lic.No/Date:1710002843 09.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

	Case No.:2/35/82-ALC4/2009	Party Name:VDH INTERNATIONAL	Meet No/Date:35/82-ALC4/2009	Status:Case Deferred
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30			24.11.2009	
	HQ File :01/82/050/00692/AM10/	RLA File :05/24/040/00280/AM10/	Lic.No/Date:0510252129 10.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

31	Case No.:3/35/82-ALC4/2009	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00693/AM10/	RLA File :05/24/040/00350/AM10/	Lic.No/Date:0510252131 10.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

32	Case No.:4/35/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00694/AM10/	RLA File :03/95/040/00365/AM10/	Lic.No/Date:0310544960 11.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

33	Case No.:5/35/82-ALC4/2009	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Approved
	HQ File :01/82/050/00695/AM10/	RLA File :08/24/040/00103/AM10/	Lic.No/Date:0810084084 11.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/123/2005-Ch.II dated 03.07.2007, decided to reatify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	4,4-Diamino diphenyl Amine 2-Sulphonic Acid	1 kg.	1.	Para Nitro Aniline
			2.	Para Nitro Chloro Benzene
			3.	Caustic Soda Lye (100% basis) OR Caustic Soda Flakes
			4.	Soda Ash
				Qty. allowed
				0.840 kg
				1.150 kg
				2.300 kg
				0.500 kg
	RA concerned may take further necessary action as per above decision of NC.			

34	Case No.:6/35/82-ALC4/2009	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00696/AM10/	RLA File :05/24/040/00339/AM10/	Lic.No/Date:0510252282 11.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm.			

	Accordingly, case was deferred for 05.01.2010.
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35	Case No.:9/35/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00699/AM10/	RLA File :07/24/040/00298/AM10/	Lic.No/Date:0710068187 11.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

36	Case No.:10/35/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Approved
	HQ File :01/82/050/00700/AM10/	RLA File :09/24/040/00245/AM10/	Lic.No/Date:0910039881 12.11.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

37	Case No.:11/35/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Approved
	HQ File :01/82/050/00701/AM10/	RLA File :09/24/040/00313/AM10/	Lic.No/Date:0910039882 12.11.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

38	Case No.:30/35/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Approved
	HQ File :01/82/050/00720/AM10/	RLA File :09/24/040/00220/AM10/	Lic.No/Date:0910039890 12.11.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

39	Case No.:31/35/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00721/AM10/	RLA File :09/24/040/00306/AM10/	Lic.No/Date:0910039891 12.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

40	Case No.:32/35/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00722/AM10/	RLA File :09/24/040/00299/AM10/	Lic.No/Date:0910039896 12.11.2009	Defer Date: 05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

41	Case No.:34/35/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00724/AM10/	RLA File :03/95/040/00448/AM10/	Lic.No/Date:0310545253 12.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			

42	Case No.:35/35/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:35/82-ALC4/2009 24.11.2009	Status:Case Deferred
	HQ File :01/82/050/00725/AM10/	RLA File :03/94/040/00587/AM10/	Lic.No/Date:0310545337 12.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 05.01.2010.			
